

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-525
CP No.-120/241/242/ND/2022

IN THE MATTER OF:

Ms. Vibha Aggarwal

.....Applicant

Vs.

Kanta Paper Product Pvt. Ltd. & Ors.

.....Respondent

SECTION

U/s 241-242

Order delivered on 07.02.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :

For the Respondent : Mr. Suhas Puthige, Proxy Counsel for R-2 & R-3

ORDER

Ld. Counsel on behalf of the Petitioner appears virtually. However, due to some technical difficulty at their end we could not hear him properly. Proxy Counsel on behalf of the Respondent is present and submitted that arguing Counsel is not available today and therefore sought adjournment. In view of this, list the matter on **03.04.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)